

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 140

IA(I.B.C)/750(CH)2023

IA(I.B.C)/751(CH)2023

In

CP (IB) No. 610/Chd/Hry/2019

(Admitted)

IN THE MATTER OF

Metenere Ltd.

...Petitioner-Operational Creditor

Versus

GKEM International Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 60(5) IBC 2016

Order delivered on 02.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner in : Mr. Viren Sharma, Advocate
main CP and
respondent No.1 in
IA No.750/2023**

**For the IRP in IA : Mr. Pulkit Goyal, Advocate
No.750/2023 &
751/2023**

ORDER

Heard the submissions made by the Ld. counsel for the petitioner-operational creditor as well as Ld. counsel for the IRP, list the matter on 05.06.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**